

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2663  
ANSWERED ON:28.07.2014  
CHILDREN FROM POOR FAMILIES  
Fatepara Shri Devajibhai Govindbhai

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it has come to the notice of the Government that children from poor families are being forced to work to support their families;
- (b) if so, the reaction of the Government thereto along with the existing law in this regard;
- (c) the details of schemes being implemented by the Government to bring such children into the mainstream;
- (d) whether the Government has any particular scheme for the welfare of the families of such children; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): Yes, Madam.

(b) to (e): The Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or with fine.

For rehabilitation of child labour, Government is implementing the National Child Labour Project (NCLP) Scheme since 1988 in the areas of high concentration of the child labour with a view to withdraw children working in hazardous occupations and processes, and mainstream them into formal education system. This scheme mandates the Project Societies at district level to carry out periodical survey to identify children working in hazardous occupations and processes. Children in the age group of 9-14 years who are rescued/withdrawn from such occupations and processes, are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. At present the Scheme is approved for 270 Districts in 20 States of the country covering more than 2.5 lakh children through approximately 6000 Special Training Centres.

The Integrated Child Protection Scheme (ICPS) is another centrally sponsored scheme aimed at building a protective environment for children in difficult circumstances, as well as other vulnerable children, through Government-Civil Society Partnership.